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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 17.02.2026 under the Chairmanship of Shri Lav Agarwal, Director General of Foreign Trade

Meeting No.15AM26 held on 17.02.2026

The following members were present in the meeting:-

1. Shri A. Bipin Menon — Addl. DGFT
2. Shri Abhinav Gupta — Addl. DGFT
3. Shri Lokesh H.D. — Addl. DGFT
4. Shri Randheep Thakur — Joint DGFT
5. Shri K. Hrushikesh Reddy — Joint DGFT
6. Shri Satya Raja Sekhar G — Joint DGFT
7. Shri Pravin Nalawade — Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

1.	M/s. Shalco Industries Private Limited, Mumbai
2.	M/s. APRN Enterprises Private Limited, Mumbai
3.	M/s. APRN Enterprises Private Limited, Mumbai
4.	M/s. Medley Pharmaceuticals Limited, Maharashtra
5.	M/s. Medley Pharmaceuticals Limited, Maharashtra
6.	M/s. ARL Tyres Limited, Telangana
7.	M/s. Fresenius Kabi Oncology Limited, Haryana
8.	M/s. Torrent Pharmaceuticals Ltd, Gujarat
9.	M/s. Hetero Labs Limited, Telangana
10.	M/s. Hetero Labs Limited, Telangana
11.	M/s. Astec Lifesciences Limited, Maharashtra
12.	M/s. Acme Commodities Private Limited, Tamil Nadu
13.	M/s. Acme Commodities Private Limited, Tamil Nadu
14.	M/s. Acme Commodities Private Limited, Tamil Nadu

15.	M/s. Hartex Rubber Private Limited, Telangana
16.	M/s. Avt Mccormick Ingredients Private Limited, Aluva
17.	M/s. Soluble Silicates Private Limited, Kolkata
18.	M/s. Masterplast India Pvt LTd
19.	M/s. Shalimar Hosiery Industries, Mumbai
20.	M/s. Delta Airtech Engineering Private Limited, Tamil Nadu
21.	M/s. Japs Holdings Impex Private Limited, Tamil Nadu
22.	M/s. PVR Spinning and Weaving Limited, Hyderabad
23.	M/s. Khodal Fashion, Surat
24.	M/s. Agrawal Oil Extractions Limited, Raipur
25.	M/s. Kool Tech Infra & Logistics, Jalandhar
26.	M/s. Vector Fashions Private Limited, Bangalore
27.	M/s. Archer Hospitality Private Limited, Delhi
28.	M/s. Archer Hospitality Private Limited, Delhi
29.	M/s. Fabulous Designs & Creations, Bangalore
30.	M/s. A B S Textile, Tirupur
31.	M/s. G S Knit Wear, Tamil Nadu
32.	M/s. Sre Vanjiamman Textiles, Tirupur
33.	M/s. Konkan Mango Processing (Ratnagiri) Private Limited, Ratnagiri
34.	M/s. Greatoo (India) Private Limited, Chennai
35.	M/s. Jindal Steel Limited, Gurgaon
36.	M/s. Shelar Properties Private Limited, Maharashtra
37.	M/s. Santhosh Granites, Karimnagar
38.	M/s. Shree Hari Cocoon, Gujarat
39.	M/s. Varni Cocoon, Gujarat
40.	M/s. Buddha Sortex Rice Industries Private Limited, Uttar Pradesh
41.	M/s. Shri Janki Foodgrains Private Limited, Uttar Pradesh
42.	M/s. Steel and Industrial Forgings Limited, Kerala
43.	M/s. Kabadage Anita Rajendra, Kolhapur
44.	M/s. Ashwini Rajendra Naik, Maharashtra
45.	M/s. Manisha Amarsing Naik, Maharashtra
46.	M/s. Samratsing Rayasing Naik, Maharashtra
47.	M/s. Shubhlaxmi Samratsing Naik, Maharashtra
48.	M/s. Innotek Plastics, Chennai
49.	M/s. R.R. Fabrics, Surat
50.	M/s. Sonani Textiles, Surat
51.	V Publishers Book Stall

Case No.01 M/s. Shalco Industries Private Limited, Mumbai

F.No. HQRPRCAPPLY00013199AM25

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorization No. 0310837997 dated 31.08.2020

This is a deferred case of PRC Meeting No.01AM26 held on 09.04.2025 (Case No.26) wherein Committee deferred as most columns in application are vacant including date of issue and no support documents are attached.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have applied for the Advance Authorization under self rectification at RA Mumbai, at the time of application the wastage % on export product is wrongly mention as 5% instead of 15%. We completed the EO within validity period. Now at the time of closure of said license we found the export qty is short as per wastage 5%. So now our request to you the kindly extend the EO period by 6 months to complete the balance qty.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 02 M/s. APRN Enterprises Private Limited, Mumbai

F.No. HQRPRCAPPLY00013329AM25

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorization No. 0310823348 dated 28/08/2018.

This is a deferred case of PRC Meeting No.30AM25 held on 04.04.2025 (Case No.21) wherein Committee decided to defer the case as requested by the applicant.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Additional facts to be brought before the Hon'ble PRC for its kind consideration: Logistics: The nationwide lockdown led to a severe lack of logistical infrastructure, hampering our ability to dispatch goods. Shipping Costs: Supply chain disruptions led to a three to fourfold increase in shipping costs. Shortage of Manpower: The restrictions on movement resulted in a shortage of manpower, as our workers could not reach the factory due to the suspension of public transport. Slowdown in production: Social distancing guidelines limited our ability to operate at full capacity, causing a slowdown in production. Decline in demand: The demand for our products saw a significant decline as businesses worldwide shifted their focus to COVID-related medical supplies, including medicines, vaccines, and other essentials. Non-essential sector: Since our products were not classified in the essential category and we operated in an ancillary sector, our industry was hit particularly hard and could not function at full strength during this period. Cash Flow issues and cancellation of orders: Many of our key clients, based in regions like Bangladesh and Malaysia, struggled to manage their cash flows due to the pandemic's global economic impact. As a result, some customers cancelled their orders due to financial constraints, while others shut down operations entirely. Further, the applicant would also like to submit: 1. Export Obligation has been completed (within one month beyond export obligation period) 2. Export Obligation could not be fulfilled due to the impact of COVID-19 3. Company has been regularly complying with provisions of the FTP in the past 4. Hon'ble PRC has granted similar relief to other exporters

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 03 M/s. APRN Enterprises Private Limited, Mumbai

F.No. HQRPRCAPPLY00013330AM25

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorization No. 0310824063 dated 28/09/2018.

This is a deferred case of PRC Meeting No.30AM25 held on 04.04.2025 (Case No.22) wherein Committee decided to defer the case as requested by the applicant.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Additional facts to be brought before the Hon'ble PRC for its kind consideration. Logistics: The nationwide lockdown led to a severe lack of logistical infrastructure, hampering our ability to dispatch goods. Shipping Costs: Supply chain disruptions led to a three to fourfold increase in shipping costs. Shortage of Manpower: The restrictions on movement resulted in a shortage of manpower, as our workers could not reach the factory due to the suspension of public transport. Slowdown in production: Social distancing guidelines limited our ability to operate at full capacity, causing a slowdown in production. Decline in demand: The demand for our products saw a significant decline as businesses worldwide shifted their focus to COVID-related medical supplies, including medicines, vaccines, and other essentials. Non-essential sector: Since our products were not classified in the essential category and we operated in an ancillary sector, our industry was hit particularly hard and could not function at full strength during this period. Cash Flow issues and cancellation of orders: Many of our key clients, based in regions like Bangladesh and Malaysia, struggled to manage their cash flows due to the pandemic's global economic impact. As a result, some customers cancelled their orders due to financial constraints, while others shut down operations entirely. Further, applicant would also like to submit as under: 1.Export Obligation has been completed (within one month beyond export obligation period) 2. Export Obligation could not be fulfilled due to the impact of COVID-19 3. Company has been regularly complying with provisions of the FTP in the past 4. Hon'ble PRC has granted similar relief to other exporters

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 04 M/s. Medley Pharmaceuticals Limited, Maharashtra

F.No. HQRPRCAPPLY00001011AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0311029542 dated 20/12/2023.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.24) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

The Advance Licence is under PC 9 conditioned and we have valid Export Order to complete the Obligation (Order Attached). Our 1st EOP extension is valid till 27.06.2025. We couldn't complete the export because of cancellation of Orders. Attaching the statement of Import and Export with request you to kindly approve for 2nd EOP extension and we are ready to pay the

Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for 6 months to complete the Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311029542 dated 20.12.2023 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 05 M/s. Medley Pharmaceuticals Limited, Maharashtra

F.No. HQRPRCAPPLY00001019AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0311026611 dated 25/08/2023.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.25) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

The Advance Licence is under PC 9 conditioned. Our 1st EOP extension is valid till 22.03.2025. We have completed 52.5% of Export Obligation against Actual Import made (Statement of Export and Import Attached). Presently we are having Export Order to complete the Balance export obligation. We therefore request for 2nd EOP Extension and we are ready to pay the Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for 6 months to complete the Balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311026611 dated 25.08.2023 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 06 M/s. ARL Tyres Limited, Telangana

F.No. HQRPRCAPPLY00001021AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0911005275 dated 26/06/2023.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.34) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

As we have imported the raw material under appendix 4j and have to do exports under the 4j condition and we have applied for EOP extension by paying composition fees of rs.21000.00, hence, we request you us to grand EOP extension under public notice no. 52/2015-2020 dt. 18.01.2023 for 06 months period (upto 04.12.2025) under Para (f) of the notice as we are eligible for the same.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 07 M/s. Fresenius Kabi Oncology Limited, Haryana

F.No. HQRPRCAPPLY00001025AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0511013693 dated 11/07/2022 and 0511017109 dated 01/02/2023.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.36) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Raw Material qty reduced in ad hoc norms and as per HBP we intend to do additional exports in proportion to qty reduced. However EOP extension time is over, hence relaxation application for

EOP extension for six months from endorsement date. This would a great help and save us from huge loss. Detailed letter is attached.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013693 dated 11.07.2022 and Authorization No. 0511017109 dated 01.02.2023 for a further period up to 11.07.2026 and 01.08.2026 respectively, subject to payment of composition fee as per policy provisions and confirmation that the imports are from registered sources. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 08 M/s. Torrent Pharmaceuticals Ltd, Gujarat

F.No. HQRPRCAPPLY00001049AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0811010550 dated 22/10/2024.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.29) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We earnestly request the Policy Relaxation Committee to please look into genuine points of case on priority for grant another six-months extension i.e. up to 03-02-2026 in Advance Authorization 0811010550 Dt.22.01.2024 as per HBP 4.40 to effectively serve export orders based on market demand of finished Products which was delayed on account of ANDA approval and obliged us.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811010550 dated 22.10.2024 for a period of 24 months from the date of clearance of each import consignment from Customs Authorities, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 09 **M/s. Hetero Labs Limited, Telangana**

F.No. HQRPRCAPPLY00001129AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0911003309 dated 08/07/2022.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.30) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have fulfilled the export obligation to the extent of 63.13% within the original validity period of Authorization. We have taken 1st and 2nd EOP extensions from RA up to 08.01.2025 and fulfilled 19.28% of export obligation within the 1st and 2nd EO extended periods. Balance export obligation could not be fulfilled due to cancellation of export orders/postponement of delivery by our customer. Now we are having sufficient export orders to fulfill the entire export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911003309 dated 08.07.2022 for a further period up to 08.07.2026, subject to payment of composition fee as per policy provisions and confirmation that the imports are from registered sources. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation

Case No. 10 **M/s. Hetero Labs Limited, Telangana**

F.No. HQRPRCAPPLY00001282AM26

Meeting No. 15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0911001654 dated 29/09/2021.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.31) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have obtained advance authorization No.0911001654 dated 29.09.2021 under Ad-hoc Norms fixed category from the office of Addl. DGFT, Hyderabad for export 3,000 kgs of Rosuvastatin Calcium. We have fulfilled the export obligation to the extent of 44.57% within the original validity period of Authorization. We have not taken any extension in EOP from RA, since we were not having export orders at that time. Balance export obligation could not be fulfilled due to cancellation of export orders/postponement of delivery by our customer. Now we are having sufficient export orders to fulfill the entire export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911001654 dated 29.09.2021 upto 29.09.2025, subject to payment of composition fee as per policy provisions and confirmation that the imports are from registered sources. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No.11 M/s. Astec Lifesciences Limited, Maharashtra

F.No. HQRPRCAPPLY00001324AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0311019329 dated 18/11/2022.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.17) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

EOB of 200 Kg is pending for export against AA no.0311019329. This order is for a specific quality requirement product as per customer demand. Therefore we could not achieve the yield as per the ratios allowed in license while processing the final export product due to quality restraints. Hence there is a short fall of 200 kgs in export quantity of the license. In view of above facts please issue EOP for 6 Months under PRC to enable export of 200 kgs to complete the EOB. Request for your urgent action as the goods are ready for export.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311019329 dated 18.11.2022 for a further period of 06 months from the date of endorsement, subject to payment of composition fee as per policy provisions and confirmation that the imports are from registered sources. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 12 M/s. ACME Commodities Private Limited, Chennai

F.No. HQRPRCAPPLY00001411AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 1011001340 dated 12/09/2022.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.23) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We could achieve only 10.13 percent EO since inferior quality supply of raw cashew nut effected our export operations. During the period we have received 1000 MT sub standard immature Raw cashew Nut. This combined with unprecedented challenges posed by COVID 19 Pandemic and its aftermath have exacerbated delays in export schedule there by shortfall in export quantity. There are totally unfavorable conditions such as shortage of export orders competition from abroad setting up of processing centers in African countries, shortage of working capital stringent banking conditions for export finance etc. hindered us from achieving the export targets. We have pumped in additional capital and built a new factory of international standard thereby achieving capability for volume business.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001340 dated 12.09.2022 up to 12.09.2026, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 13 M/s. ACME Commodities Private Limited, Chennai

F.No. HQRPRCAPPLY00001412AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 1011001260 dated 12/07/2022.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.22) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We could achieve 68.63 percent EO since inferior quality supply of raw cashew nut effected our export operations. During the period we have received 474 MT sub standard immature Raw cashew Nut. This combined by unprecedented challenges posed by COVID 19 Pandemic and its aftermath have exacerbated delays in export schedule there by shortfall in export quantity. There are totally unfavorable conditions such as shortage of export orders competition from abroad setting up of processing centers in African countries, shortage of working capital stringent banking conditions for export finance etc. hindered us from achieving the export targets. We have pumped in additional capital and built a new factory of international standard thereby achieving capability for volume business.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001260 dated 12.07.2022 up to 12.07.2026, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 14 M/s. ACME Commodities Private Limited, Chennai

F.No. HQRPRCAPPLY00001413AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 1011001298 dated 05/08/2022.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.21) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We could achieve 43.64 percent EO since inferior quality supply of raw cashew nut effected our export operations. During the period we have received 1000 MT sub standard immature Raw cashew Nut. This combined by unprecedented challenges posed by COVID 19 Pandemic and its aftermath have exacerbated delays in export schedule there by shortfall in export quantity. There are totally unfavorable conditions such as shortage of export orders competition from abroad setting up of processing centers in African countries, shortage of working capital stringent banking conditions for export finance etc. hindered us from achieving the export targets. We have pumped in additional capital and built a new factory of international standard thereby achieving capability for volume business.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001298 dated 05.08.2022 up to 05.08.2026, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No.15 M/s. Hartex Rubber Private Limited, Telangana

F.No. HQRPRCAPPLY00001531AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of EOP against Advance Authorisation No. 0911004210 dated 27/12/2022.

This is a deferred case of PRC Meeting No.12AM26 held on 23.10.2025 (Case No.28) wherein Committee decided to defer the case for further examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

We have Imported Natural Rubber and have completed 43% of obligation within the extended validity period. Unfortunately, due to reduced demand in international market conditions we were unable to meet the balance obligation within the given timeframe. However, we have sufficient firm orders on hand that will allow us to fulfill the balance obligation. Hence, we request you to grant us the extension of our export obligation period for a further 6 months from the date of approval.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911004210 dated 27.12.2022 for a period upto 12 months from the date of clearance of each import consignment from Customs Authorities, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting for implementation.

Case No. 16 M/s. Avt Mccormick Ingredients Private Limited, Kerala.

F.No. HQRPRCAPPLY00000911AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Seeking Relaxation in EO Period for Spices for EOU.

This is a deferred case of PRC Meeting No.09AM26 held on 29.07.2025 (Case No.89) wherein Committee referred the case to PC-6 Section for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

The export obligation period as per para 6.6 of HBP could not be fulfilled due to lack of orders post covid period. Now export completed on a date beyond the initial EOP. Seeking relaxation by condonation for delay by an EOU and three star status holder. Similar extension grated in the FTP.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No 17 M/s. Soluble Silicates Private Limited, Kolkata

F.No. HQRPRCAPPLY00000739AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0210208159 dated 19/01/2018, 0210208834 dated 05/12/2018 and 0210209222 dated 04/06/2019.

This is a deferred case of PRC Meeting No.07AM26 held on 03.07.2025 (Case No.14) wherein Committee deferred the case to Policy-4 Section for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through.

The firm has stated as below:

Detailed Facts of the case (for Clubbing of 3 Advance Authorizations), Reason for said application and our Prayer may be seen in the Covering Letter as attached - along with supporting documents viz. Calculation of Clubbing, Individual Export Import Statements and CA Certified Appendix 4H for all 3 Licenses. That provision of clubbing under Para 4.38 (vi) of HBP V1 requiring imports to be completed within 30 months of earliest authorization may be relaxed and condonation may be granted for the delay of 4 months (approx) from end of said 30 months (19.07.2020) to date of actual imports (27.11.2020) – only for the purpose of regularization under process of clubbing – due to conditions beyond our control, so that we may be allowed to include such delayed imports under BE No.9726453 dated 27.11.2020 for the purpose of Regularization of subject 3 Nos. Authorization under process of clubbing.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No 18 M/s. Masterplast India Pvt Ltd

F.No. HQRPRCAPPLY00013331AM25

Meeting No.15AM26 held on 17.02.2026

Subject: Revalidation of Authorization/certificate against Advance Authorization No. 5611000954 dated 29.12.2022.

This is a deferred case of PRC Meeting No.30AM25 held on 04.04.2025 (Case No.20).

Applicant Statement:

The firm has stated as below:

We invite your kind attention to the above referred meeting of the Policy Relaxation Committee of DGFT wherein our plea & request has been rejected on the ground that the applicant has not submitted any cogent reason / justification in support of its request for revalidation of the above cited Advance Authorization. A copy of the said decision of PRC is enclosed herewith for your ready reference. Being aggrieved by the aforesaid decision of the PRC we are hereby approaching your good again for rendering justice to understand circumstances of the case explained by us and reproduced here under once again. If the committee did not found the facts to be genuine then should inform us what probable reasons they expect & will consider to be genuine that a business should suffer to request for revalidation. Sir, vide our application to the PRC for revalidation of the license we had informed the genuine hardship faced by us which is as under: We had taken the above referred Advance Authorization for import of (1) Polypropylene (2) UV Stabilizer to be used in manufacturing a product to be exported. Since waiting for receipt of the UV Stabilizer from the foreign supplier prior to export would have resulted in failure of our executing the export order in time, loss of earning the foreign exchange for our country, and as there was no condition as regards to pre-import for the export to be done, we used other raw material from our stocks to fulfill export obligation under the above advance authorization, though the material consumed out of our stock was also the imported one which was imported by us on earlier occasion duly paying requisite import and other duties. The quantity of 50 MT of U V Stabilizer was remaining to be imported in the above captioned license, order for supply of which was placed by us on a foreign supplier for shipment to be affected within the validity of license i.e. before 30 April 2024. However, the foreign supplier could not supply balance quantity due to heavy breakdown in its processing line and this situation was completely beyond our control and was unforeseen by us. In support of this we had provided the following documents to PRC: 1) Copy of Offer of foreign supplier dated 06/01/2024 2) Copy of our Purchase Order dated 08/01/2024 3) Copy of the swift message dated 10/01/2024 for advance remittance affected for the above captioned import. 4) Copy of the letter dated. 20-04-2024 received from the foreign supplier expressing its inability on account of heavy breakdown in its processing line and informing that there will be further delay of 60-90 days on the orders booked. Under the circumstances explained above you will kindly agree with us that there has been no lapse on our part and we had no other option but to approach DGFT / PRC for granting us one time revalidation under the short duration of 90 days. However, PRC did not consider the above documentary evidences and the situation to be cogent and rejected our application. Sir, in case revalidation of the license is not considered the foreign exchange remittance made to the supplier will go down the drain and our country will lose valuable foreign exchange and compel us to close our small scale unit which we have built up brick by brick. We are sure the office of your goodselves will direct the PRC to revalidate the license as we are genuinely suffering due to the above unforeseen incidence took place at the place of our supplier which is absolutely beyond our control and therefore can be termed as force majeure condition for us. For your this act of kindness we shall be grateful to you forever as it will save not only the foreign exchange but safeguard bread and butter of the employees associated with our manufacturing unit. Thanking you, Yours faithfully, For MasterPlast India Pvt Ltd. Authorized Signatory.

Personal hearing: The firm was provided opportunity of personal hearing before the PRC as requested by them. During the personal hearing, Mr. Vijay Kumar, authorised representative stated that they fulfilled the Export Obligation using inputs available in its stock. But they had placed an order the inputs amounting to 50 MT of UV Stabilizer with their foreign buyer when they had only 6 weeks of validity period and also made advance remittance to the foreign supplier; and that the supplier failed to dispatch the material within the validity period due to breakdown of the supplier's processing line. It was contended that the situation was beyond the applicant's control and amounted to force majeure, and that non-revalidation would cause severe financial hardship.

Decision: The Committee has carefully considered the written submissions, the documents placed provided by the firm as well as the oral statements advanced during the personal hearing. It was observed that the applicant did not replenish its stock for corresponding export under the subject Authorization within the prescribed validity. The committee finds no cogent reason for relaxing the policy in this case and hence, the request for revalidation of the Advance Authorisation is rejected.

Case No 19 M/s. Shalimar Hosiery Industries, Mumbai

F.No. HQRPRCAPPLY00000698AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO period against EPCG Authorization No. 0330043469 dated 13.01.2016.

Applicant Statement: The firm has stated as below:

Against our EPCG We have used DSV only 24%. But done 19% proportionate EO. Balance 5% pending. We have recd. from RA 2 yrs extn beyond 6 yrs + Covid extension. We now require 6 months extension for completing bal 5% which comes to Rs.6.4 lakh. Request your kind consideration.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043469 dated 13.01.2016 for a further period of 06 months from the date of endorsement subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No 20 M/s. Delta Airtech Engineering Private Limited, Tamil Nadu

F.No. HQRPRCAPPLY00000923AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO period against EPCG Authorization No. 0430013394 dated 21.02.2014.

This is a deferred case of PRC Meeting No.11AM26 held on 11.09.2025 (Case No.94).

Applicant Statement: The firm has stated as below:

We have fulfilled the EO in part (75%) due to insufficient orders and COVID- pandemic issues. We will regularize the EPCG Authorization for the rest of the unfulfilled EO by paying duty with interest. In regard to EO Fulfilled part of Export we have dealt with Director Exports and also third party Exports during Covid period. While effecting export through third party we have declared our IEC, Company name as Manufacturer, EPCG Authorization etc., on the Shipping Bills. However we could not process the shipping bills under EPCG scheme and thus those third party shipping bills could not be processed under EPCG scheme due to certain online technical issues in Custom. Therefore, we humbly request for orders to consider those third party S/bills towards EO fulfillment of EPCG Authorization and oblige.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No 21 **M/s. Japs Holdings Impex Private Limited, Tamil Nadu**

F.No. HQRPRCAPPLY00001015AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Requested for relaxation in exports obligation from 6 times to 2 times in our EPCG against EPCG Authorization No. 3230026464 dated 22/11/2017, 3230026631 dated 10/01/2018, 3230027014 dated 12/06/2018, 3230027787 dated 20/03/2019, 3230028337 dated 06/11/2019, 3230028480 dated 17/12/2019.

Applicant Statement: The firm has stated as below:

We have requested for relaxation in exports obligation from 6 times to 2 times in our EPCG (export promotion in capital goods) our total value of epcg is 506,629,324 (2 x times of EPCG =1013258647) as per our record of 6 licenses. Coconut water meekest in India going down in last 3 years continually hence other country have reasonable rate for the same and they are exporting to other country in very competitive price.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No 21 M/s. PVR Spinning and Weaving Limited, Hyderabad

F.No. HQRPRCAPPLY00001043AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 0930011468 dated 28/08/2015, 0930011587 dated 16/10/2015, 0930011647 dated 17/11/2015, 0930011786 dated 11/01/2016.

Applicant Statement: The firm has stated as below:

Request to grant EOP extension based on Automatic Covid Extension provision as per PN 53 dt.-20.01.2023 and additional/further 2 years extension considering the difficult situation in Textile industry - EPCG No. : 0930011468 dt.28.08.2015 (Extension needed upto 23-02-2027) - EPCG No. : 0930011587 dt.16.10.2015 (Extension needed upto 13-04-2027) - EPCG No. : 0930011647 dt.17.11.2015 (Extension needed upto 15-05-2027) - EPCG No. : 0930011786 dt.11.01.2016 (Extension needed upto 09-07-2027)

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed Total EOP extension of EPCG Authorization No. 0930011468 dated 28.08.2015, 0930011587 dated 16.10.2015, 0930011647 dated 17.11.2015 and 0930011786 dated 11.01.2016 upto 23.02.2027, 13.04.2027, 15.05.2027 and 09.07.2027 respectively, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No 22 M/s. Khodal Fashion, Surat

F.No. HQRPRCAPPLY00001061AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 5230019136 dated 19/01/2016.

Applicant Statement: The firm has stated as below:

We are writing to request an extension of our EPCG license 5230019136, which could not be fulfill EO within the valid period due to unforeseen financial constraints faced by our company. We regret to inform you that our company faced severe financial difficulties, which hindered our ability to fulfill the export obligations within the stipulated timeframe under the EPCG license Despite our best efforts, we faced significant challenges that hindered our ability to export as planned. We had applied for an extension under as per PN 53 in a timely manner; however, the approval was delayed. Given the circumstances, we kindly request the consideration of our application for an extension of the EPCG license. This would enable us to fulfill our remaining export obligations and maintain the benefits availed under the EPCG scheme. We are requesting you to grant us 6 months additional time period complete our Export Obligation to clear our EPCG License.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed Total EOP extension of EPCG Authorization No. 5230019136 dated 19.01.2016 for a further period of 06 months from the date of endorsement, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 24 M/s. Agrawal Oil Extractions Limited, Raipur

F.No. HQREPCGPRAPP00001528AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Request for Special Extension for 2 years for fulfilment of Export Obligation under EPCG Scheme from the date of your approval against EPCG Authorization No. 6330000181 dated 13/08/2014.

Applicant Statement: The firm has stated as below:

Request for Special Extension for 2 years for fulfilment of Export Obligation under EPCG Scheme. Ref : EPCG Authorization No 6330000181 dated 13-08-2014 Following are the major genuine hardship reasons for non-fulfilment of EO :- 1. Corona impact is abnormal. 2. Sudden Raw Material Price Shoot-up due to Govt Policies (Minimum buying Prices imposed by State Govt for an initiation to support farmers) 3. Frequent change in Statement Govt Policy by imposition of mandatory condition of Job Work / Levy of Customs Milling 4. Sale Prices Declined which leads to a major challenge of Pricing Parity 5. Imposition of Export Duty (20% on FOB Value) on Rice Exports since Oct 2022 to Dec 2024 (More than 2 Years) which hampers rice exports due to non-feasibility of Export Pricing. Keeping in view of above facts and submissions, we request you to consider our request and grant us Special EOP Extension for 2 years from the date of your Committee Approval.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 6330000181 dated 13.08.2014 upto 13.08.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 25 M/s. Kool Tech Infra & Logistics, Jalandhar

F.No. HQREPCGPRAPP00001529AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 3030014557 dated 19/08/2015.

Applicant Statement: The firm has stated as below:

We have fulfilled the eo but due to covid pandemic payments not realized. Hence required extension in EOP for 1 year i.e. From 10 to 11 years so that we may are export (brief justification attached) we have fulfilled the EO but due to covid pandemic payments not realised. Hence require extension in EOP for 1 year i.e. from 10 to 11 years so that we may re export.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 3030014557 dated 19.08.2015 for a further period of 01 year from the date of endorsement, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 26 M/s. Vector Fashions Private Limited, Bangalore

F.No. HQREPCGPRAPP00001550AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 0730015753 dated 24/08/2016.

Applicant Statement: The firm has stated as below:

The COVID-19 pandemic and subsequent worldwide lockdowns severely impacted our export operations. We faced multiple challenges, including: Inadequate foreign exchange earnings, Severe shortage and unavailability of containers, Skyrocketing ocean freight rates, and Cancellation of overseas orders due to shipment delays. Despite these challenges, we have continued our efforts to fulfill the obligations. We had received an export order worth USD 328,000 (copy attached for your kind reference), but we could not fully execute the order due to delays in the import of raw materials and unforeseen circumstances. However, we managed to make a partial shipment on 21.08.2025, valued at USD 75,680, prior to the expiry of the license. Unfortunately, we were unable to dispatch the remaining consignment, which was ready for shipment, due to the sudden imposition of a 100% US Tariff, making the export commercially unviable. We also received a duty challan for USD 55,076 from our US Buyer (copy is attached for your reference). The unexpected tariff has caused us significant financial loss and has led to the temporary shutdown of our factory until the additional tariff is lifted. In light of the above, we respectfully request the Honorable Chairman and Members of the EPCG Committee to kindly consider granting us a two-years extension of the Export Obligation Period (EOP), i.e., up to 24.08.2027, to allow us to fulfill the balance export obligations.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0730015753 dated 24.08.2016 upto 24.08.2027, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No 27 M/s. Archer Hospitality Private Limited, Delhi

F.No. HQREPCGPRAPP00001551AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Exemption to fulfill Annual Average Export Obligation against EPCG Authorization No. 0530175114 dated 15/10/2019.

Applicant Statement: The firm has stated as below:

We have EPCG Authorization No. 0530175114 dt.15.10.2019. The Annual Average Export Obligation of Rs. 8,47,45,632.23 is also a condition of EPCG Authorization in addition to

Specific Export Obligation of Rs. 31,23,305.99/ USD 43,259.08. After this EPCG Authorization, the Hotel Industries were badly shut down due Corona, pandemic-19. We have been recovering very slowly. We can fulfill Specific Export Obligation. We cannot fulfill Annual Average Export Obligation of Rs. 8,47,45,632.23. Further, the Annual Average Export obligation is totally and analytically wrong in respect to Foreign Trade Policy for development of Foreign Trade as to why: 1. Already the EPCG Authorization have six-time x Duty Saved amount fixed Specific Export Obligation. 2. The fixed Annual Average Export Obligation is extra burden. 3. The Foreign Trade is very complicated business to foreign business to earn Foreign Exchange. 4. Every year, the Foreign Trade conditions change due to force Majeure conditions happening in last many years. Under such circumstance, we request you, please grant us exemption from fulfilling Annual Average Export Obligation of Rs. 8,47,45,632.23.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No 28 M/s. Archer Hospitality Private Limited, Delhi

F.No. HQREPCGPRAPP00001552AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Exemption to fulfillment of Annual Average Export Obligation against EPCG Authorization No. 0530175115 dated 15/10/2019.

Applicant Statement: The firm has stated as below:

Sir, We have EPCG Authorization No. 0530175115 dt.15.10.2019. The Annual Average Export Obligation of Rs. 8,47,45,632.23 is also a condition of EPCG Authorization in addition to Specific Export Obligation of Rs. 63,14,280.00/ USD 87,455.40. After this EPCG Authorization, the Hotel Industries were badly shut down due Corona, pandemic-19. We have been recovering very slowly. We can fulfill Specific Export Obligation. We cannot fulfill Annual Average Export Obligation of Rs. 8,47,45,632.23. Further, the Annual Average Export obligation is totally and analytically wrong in respect to Foreign Trade Policy for development of Foreign Trade as to why: 1. Already the EPCG Authorization have six-time x Duty Saved amount fixed Specific Export Obligation. 2. The fixed Annual Average Export Obligation is extra burden. 3. The Foreign Trade is very complicated business to foreign business to earn Foreign Exchange. 4. Every year, the Foreign Trade conditions change due to force Majeure conditions happening in last many years. Under such circumstance, we request you, please grant us exemption from fulfilling Annual Average Export Obligation of Rs. 8,47,45,632.23.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 29 M/s. Fabulous Designs & Creations, Bangalore

F.No. HQREPCGPRAPP00001563AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 0730015108 dated 02/02/2016.

Applicant Statement: The firm has stated as below:

We are the manufacturer and exporters of Engineering Components. We are regularly exporting certain engineering parts to Export Oriented Unit Veer-O-Metals situated in Bangalore and foreign customer Steller Metals and Industrial Supplies-FZC Dubai. We had availed the above EPCG Authorisation with the export obligation of Rs. 2,58,36,584.00. We had availed Covid-19 extension as per the Public Notice No.53/2015-20 dated 20.01.2023 and also availed regular two year extension which expired on 02.08.2025. We have already exported Rs. 2,35,14,603.00 out of total export obligation of Rs. 2,58,36,584.00 as on date of expiring the EO period. This is resulting to 91% of total Export Obligation. Due to the global recession and tariff barriers / war effect and repercussion of Covid-19 pandemic, The EoU and the foreign direct customer postponed the purchase schedule by around 35% by value resulting in shortfall of exports. However, in July 2025, our customer Steller Metals and Industrial Supplies-FZC Dubai communicated the fresh schedule (Purchase order copy enclosed), considering which we will be able to fulfill the EO completely by end December 2025. The statement of export as on date against the above authorization is attached. Considering the circumstances beyond our control on account of global trade turmoil and the fresh order from our customer, we request to permit extension upto end December 2025 and also permit to consider the exports completed during the period of this extension approval to facilitate fulfillment of export obligation and closure of the License.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 0730015108 dated 02.02.2016 upto 31.12.2025, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 30 M/s. A B S Textile, Tirupur

HQREPCGPRAPP00001565AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 3230019517 dated 13/09/2013.

Applicant Statement: The firm has stated as below:

We have already fulfilled the export Obligation for the above said EPCG Licence. Now we came to know that our EO period is expiry on 12.03.2023 and EO period is endorsed in shipping bill 16.06.2023. We have the already received 5 EPCG Licence your branch office of JDGFT/Coimbatore and status is listed below. 1 3230019517 13.09.2017 12.03.2023 2 3230021510 11.12.2014 11.06.2024 3 3230022092 27.03.2015 27.09.2024 4 3230023209 27.11.2015 27.05.2025 5 3230026874 12.04.2018 09.10.2027 and also we have enclosed the EO fulfilled details for your kind perusal. We have fulfilled the Export Obligation. EO Period is expiry on March 2023. We bring to your kind attention that, we have fulfilled the 4 EPCG Licence against 5 License. We request your good selves grant one year EO extension for the EPCG Licence no.3230019517/13.09.2017 at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3230019517 dated 13.09.2013 upto 13.09.2025, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No.31 M/s. G S Knit Wear, Tamil Nadu

F.No. HQREPCGPRAPP00001571AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 3230021033 dated 12/09/2014.

Applicant Statement: The firm has stated as below:

We are the holders of the above-mentioned Zero Duty EPCG Authorisation dated 12.09.2014, with an export obligation (EO) of INR 1,60,06,806/- (USD 2,61,335.60) against duty saved on the import of embroidery machinery. Since installation of the machinery, we have been providing embroidery services for readymade garments exclusively to direct exporters. Tirupur, being granted the status of Town of Excellence, allows job workers like us to fulfil export obligations as Common Service Providers (CSPs) to direct exporters. Accordingly, we have achieved the following year-wise turnover through supplies to direct exporters: Year Turnover (INR) 2014 -15 28,69,950.00 2015 -16 36,93,454.00 2016-17 29,76,635.00 2017-18 28,56,635.00 2018-19 27,81,521.00 2019-20 28,51,939.00 Total 1,80,30,134.00 Although proper VAT/GST invoices were raised for these transactions, due to lack of procedural knowledge at that time, we could not endorse EPCG authorisation details on shipping bills and other supporting documents. As a result, we are presently unable to produce full corroborative evidence of EO fulfilment, though the supplies were indeed made to direct exporters. Export Obligation Period (EOP) Original EOP expired on 11.09.2020 +2 years extension granted up to 11.09.2022 Further extended by 547 days as per Public Notice No. 53/2015-20 dated 20.01.2023, extending EOP up to 19.03.2024 Subsequently, we arranged exports through a third party, the details of which are as follows: Third Party Name: M/s. Jai Maruthi Associates, 3/A3, Kasipalayam 1st Street, Vijayapuram Post, Tirupur, Tamil Nadu 641606 Shipping Bill No Date Value (INR) 9800979 19-04-2022 37,53,678.24 9801213 19-04-2022 17,26,135.95 1370803 13-05-2022 7,03,787.84 TOTAL = 61,83,602.03 However, due to non-realisation of export proceeds despite our best efforts, we could not submit complete documentary evidence for EO fulfilment. Consequently, we have now discontinued third-party exports and are focusing on direct exports under our own IEC. Current Position and Request We have recently secured fresh direct export orders worth USD 2,27,145, exceeding our remaining EO value. However, since the EOP (6+2 years including COVID extension) expired on 19.03.2024, we humbly request a further extension of the EOP by six months from the date of issue of the extension, to enable us to complete our export obligation in full. In view of our genuine efforts, procedural lapses due to lack of awareness, and the adverse impact of the COVID-19 pandemic on our operations and payment realizations, we request your kind consideration for granting the requested extension. Enclosures: 1. Copy of EPCG Authorisation 2. Purchase Orders for Fresh Exports worth USD 2,27,145. We sincerely request your sympathetic consideration of our case and your kind approval for the extension of the Export Obligation Period. This will enable us to complete our obligations and continue contributing to India's export performance.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3230021033 dated 12/09/2014 for a further period upto 12.09.2026 or 6 months from endorsement whichever is earlier, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No.32 **M/s. Sre Vanjiamman Textiles, Tirupur**

F.No. HQRPRCAPPLY00001583AM26

Meeting No.15AM26 held on 17.02.2026

Subject Extension of Total EO Period against EPCG Authorization No. 3230022984 dated 08/10/2015.

Applicant Statement: The firm has stated as below:

We wish to approach the EPCG Committee for further extension of the export obligation period of the authorization to another 1 year only as we are getting export orders right now and we are confident of fulfilling the EO if the EOP will be extended to further 1 year We request your good selves to kindly grant us approval for the extension of EOP of the referred Zero duty EPCG authorization to only 1 year from the date of expiry of the authorization, at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3230022984 dated 08.10.2015 for a further period of 01 year from the expiry of the authorization, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No.33 **M/s. Konkan Mango Processing (Ratnagiri) Private Limited, Ratnagiri**

F.No. HQREPCGPRAPP00001588AM26

Meeting No.15AM26 held on 17.02.2026

Subject Extension of Total EO Period against EPCG Authorization No. 3130009361 dated 18/04/2016.

Applicant Statement: The firm has stated as below:

We had applied and received the EPCG Authorization number 3130009361 Dated 18.04.2016 from the office of the JT DGFT Pune. 2. We have not completed the export obligation in proportionate to duty saved. 3. We were setting up a new manufacturing facility for the various processed food export products. The capital goods imported under the said EPCG license are an entire manufacturing line. We sincerely apologize for any inconvenience this delay may have caused, and we assure you that we are committed to rectifying the situation promptly. We understand the importance of compliance with regulatory requirements and value our relationship with the DGFT office. Please accept our sincerest apologies for this oversight, and we thank you for your understanding and cooperation in this matter. In view of the above, we request you to kindly accept our clarification for the EO extension as per Para 5.17(h) of PB notice No 53/2025-20 dt 20.01.2023.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3130009361 dated 18.04.2016 for a period upto 18.04.2028, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No.34 M/s. Greatoo (India) Private Limited, Chennai

F.No. HQRPRCAPPLY00001590AM26

Meeting No.15AM26 held on 17.02.2026

Subject Extension of Total EO Period against EPCG Authorization No. 0430014627 dated 17/04/2015, 0430015001 dated 07/09/2015.

Applicant Statement: The firm has stated as below:

EO not Completed for Further Extension required , Export Market risk some orders cancelled also pandemic period covered also our labor union strike, completed in further two years extension period, the EO not completed reason in due to Export mark risk and some orders are cancelled and pandemic period also covered in our EO period and our international market is down, due to the unexpected labor union strike which resulted in the delay of production and delivery schedules we could not able to meet our obligation in time so we are planning to further export delay to EO not done.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 0430014627 dated 17.04.2015 and 0430015001 dated 07.09.2015 upto 17.04.2027 and 07.09.2027 respectively, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No.35 M/s. Jindal Steel Limited, Gurgaon

F.No. HQRPRCAPPLY00001591AM26

Meeting No.15AM26 held on 17.02.2026

Subject: To provide/issue a special mechanism for calculation of AEO for FY 2023-24 & FY 2024-25 by excluding the impact of unusual increase in exports in COVID years i.e. FY 2021-22 & FY 2022-23 against various EPCG Authorization Numbers.

Applicant Statement: The firm has stated as below:

Representation seeking Relief in Average Export Obligation (AEO) for the FY 2023-24 & FY 2024-25 under FTP, 2023. M/s. Jindal Steel Limited (formerly Jindal Steel and Power Limited) hereinafter referred as JSL having Integrated Steel Plants has obtained Export Promotion Capital Goods (EPCG) licenses from time to time for its expansion projects and are facing challenges in maintaining AEO under the said Scheme. As per the provisions of FTP & HBP, 2023 one of the conditions is to maintain AEO of the last three preceding years under EPCG Scheme. However, declining export trend has impacted many importers / exporters availing FTP schemes including requirement of maintenance of AEO. The Ministry of Commerce and Industry has published data on trend of exports of Iron & Steel products (Chapter 72) which shows that there has been a sharp increase of exports in 2 years i.e., FY 2020-21 & FY 2021-22 (COVID years) and this trend was reversed drastically in FY 2022-23 & FY 2023-24. This reduction in subsequent years was on account of subdued economic sentiments globally, reduced demand from Europe & China, recessionary trends in Europe and to a certain extent in America, correction in the export price as compared to the COVID period, competitive price of exports from Korea and Japan, tightening of interest rates in western countries, geopolitical tension in Ukraine, West Asia and onset of dispute in Middle East. JSL has also faced a similar trend of first increase & then decline in exports. Due to sharp increase in exports in FY 2020-21 (172%) & FY 2021-22 (44%), the AEO for FY 2022-23, FY 2023-24 & FY 2024-25 has increased significantly. The AEO for FY 2022-23 has increased to Rs. 8130 cr straight from Rs. 3783 cr. in FY 2021-22 and AEO for FY 2023-24 is even more (at Rs. 9611 cr.) However, at the same time due to reduced exports (volume as well as price) it is getting difficult to maintain even AEO of the licenses taken in FY 2022-23 onwards. The provisions under para 5.17(a) of the HBP 2023 provide a framework for adjusting the AEO based on sectoral export declines. While the Circular No. 10/2023-2024 dated 22/02/2024 issued for FY 2022-23 will help us meet the export obligations and other license conditions for the said year, however the same % reduction in AEO for FY 2023-24 will not be helpful because the AEO of FY 2023-24 is much higher than FY 2022-23 and exports are on the declining side, as explained in the preceding paras. Considering the same, we request your good self that the AEO for the licenses obtained in FY 2023-2024 and 2024-25 may be reduced based on base year (FY 2021-22) so as to neutralize the effect of increase in exports during COVID. This will help our organization to meet the license conditions in a structured manner. Failure to grant the requested reduction in AEO will not only cause undue financial burden on JSL which may have undesired consequences on company plan for expansion and employment generation. Such an outcome would be detrimental not only to the company's workforce but also to the broader economy of the country. While filing the PRC application, we are required to provide details of Top 3 Principal Export Items and details of Top 3 Principal Import Items. Since, the application is for maintenance of AEO for FY 2023-24 and FY 2024-25 and not for specific licenses, we have provided the FOB value of top 3 export items in FY 2023-24 and FY 2024-25. Further, we have provided the amount of duty saved of 3 licenses for FY 2022-23 and FY 2023-24 in Import CIF value. We also request to kindly consider the application attached in the Portal.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.36 M/s. Shelar Properties Private Limited, Maharashtra

F.No. HQRPRCAPPLY00001598AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Review application as review application is not opening on DGFT portal against EPCG Authorization No. 0330051875 dated 03/12/2019.

Applicant Statement: The firm has stated as below:

Request to grant relaxation for maintaining average EO for period FY 2022-23 for HOTEL INDUSTRY, due to COVID PERIOD which lasted till MAY 2023 all over the world. WHO of UNITED NATIONS have declared END of Covid on 5th MAY, 2023 (Screen Shot from WHO website attached for reference) after which the tourist movement started worldwide, before which the hotel and tourism sector was severely affected with almost complete shut down and a prolonged recovery period. The post effects continued and it took long time to recover and get back the foreign customers.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No.37 M/s. Santhosh Granites, Karimnagar

F.No. HQRPRCAPPLY00001602AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Consider Free Shipping bills for EO Fulfillment against EPCG Authorization No. 0930013188 dated 22/06/2017.

Applicant Statement: The firm has stated as below:

Request to review the decision of EPCG Committee taken in 9/AM24 meeting held on 19.01.2024 for condonation of lapse of non mentioning EPCG AuthorisationNo.0930013188 dated 22.06.2017 We have obtained EPCG Authorization No.0930013188 dated 22.06.2017 from the office of Add. DGFT, Hyderabad and have fulfilled the entire export obligation against the authorization. We have submitted the export documents in the office of Add. DGFT, Hyderabad, but they have pointed out that the EPCG Authorization number has not been mentioned in the shipping bills In this connection, it is submitted that due to new exporter, we could not ask our CHA to mention EPCG Authorization number in the shipping bills and also our CHA could not mention Authorization number in the declaration for shipping bills. It is further submitted that we shall submit an Affidavit regarding non utilization of these shipping bill for any other benefits. Due to lack of policy provisions, this lapse has been occurred. Our case was considered by EPCG Committee in its 9/AM24 meeting held on 19.01.2024 and the same was rejected on the ground that applicant has not submitted any cogent reason/justification in support the request or any genuine hardship faced by them. In this connection, it is submitted that the main reason for non mentioning the Authorization number in the shipping bills is lack of knowledge of Policy/Procedures.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 38 M/s. Shree Hari Cocoon, Gujarat

F.No. HQRPRCAPPLY00001604AM26

Meeting No.15AM26 held on 17.02.2026

Subject: EO Extension against EPCG Authorization No. 5230016601 dated 29/04/2015.

Applicant Statement: The firm has stated as below:

We, M/s Shree Hari Cocoon located at B-18, Krishna Ind. Est., BH. Nirman Ind. Estate, A.K. Road, Katargam Surat, Gujarat are a trusted manufacturer and supplier of premium Polyester Yarn, Cotton & Polyester Threads, Bobbin Yarn, Cocoon Bobbin, and Sewing Threads. Manufacturing using superior fibers and modern technology, our product are valued for their strength, smooth texture, elasticity, and uniform thickness. Based in Surat, Gujarat, we operate with a state-of-the-art infrastructure, covering production, quality control, packaging, and marketing. With customized solutions, timely delivery, and a client-first approach, we have become a preferred choice for customers nationwide. We had obtained EPCG License No.

5230016601 dated 29.04.2015 from DGFT, Surat, with a duty saved amounting of Rs. 23,44,776/- and Installed capital goods as per suitable period. A copy of installation certificate enclosed duly certified by the CE. ii) The export obligation shall be worth US $ 2,23,312 i.e. 6 times of the duty saved on import of Capital goods on FOB basis with in a period of 6 years block (1st to 4th year -50% and 5th to 6th year-50%). We are a small-scale unit, and our major supply market is limited to Thailand. Initially, we had exported sample product to Thailand. However, the same was not approved by the customer (copy of shipping bill enclosed). Thereafter, fact that our planning was also badly hampered due to Covid-19 pandemic which started from March 2020. Earlier, there was sign of improvement in economic crises of the country and we were hopeful to start our export in the coming year of 2022, but due to start of third wave of Covid in the world, the things became difficult. Further, we have taken loan under property mortgage from prime co-operative bank Katargam Surat. On which we had to pay monthly installment with interest. However, due to covid it became difficult for us. This consequently affected our export plan also. In addition, we suffered due to cancellation of export orders, shortage of containers, and significant logistical bottlenecks. These difficulties were compounded by global geopolitical instability, especially the ongoing Russia/Ukraine conflict, which directly affected our target markets. Moreover, a major fire incident occurred due to electrical short circuit in a tube light installed above the machine in our factory premises on 08.05.2022, due to which the factory remained shut down for almost 8?9 months. There was a huge damage to building, plant & machinery and also to the stock. (Copies of FIR, colour photographs, and video link enclosed). However, post-fire we reconditioned our machinery (invoices of reconditioning enclosed) and started production. However, we could not achieve export-based quality of our product for a long time and hence could not make any export. Now, we have been able to produce goods desire export quality and hence we are ready to do export to fulfill of export obligation. Due to these unforeseen and unavoidable circumstances, we could not meet the prescribed Export Obligation within the given period. Since, we have faced difficulty beyond our control it is requested that the export obligation Period of the authorisation May be extended by 2 years in order to complete the export obligation. We have current orders in hand with which we will fulfil our export obligation. Order Copies attached. In view of the above, we most humbly request your good office to kindly consider our case sympathetically and grant us an extension of 24 months in the Export Obligation Period against the said EPCG License to enable us to fulfill the obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 5230016601 dated 29.04.2015 for a further period upto 29.04.2027, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 39 M/s. Varni Cocoon, Gujarat

F.No. HQRPRCAPPLY00001605AM26

Meeting No.15AM26 held on 17.02.2026

Subject: EO Extension against EPCG Authorization No. 5230016582 dated 29/04/2015.

Applicant Statement: The firm has stated as below:

We, M/s Varni Cocoon located at B-20, Krishna Ind. Est., B/H. Nirman Ind. Estate, Oppo. Shamshan Bhumi, A.K. Road, Fulpada Surat, Gujarat-395008 are a trusted manufacturer and supplier of premium Polyester Yarn, Cotton & Polyester Threads, Bobbin Yarn, Cocoon Bobbin, and Sewing Threads. Manufacturing using superior fibers and modern technology, our product are valued for their strength, smooth texture, elasticity, and uniform thickness. Based in Surat, Gujarat, we operate with a state-of-the-art infrastructure, covering production, quality control, packaging, and marketing. With customized solutions, timely delivery, and a client-first approach, we have become a preferred choice for customers nationwide. We had obtained EPCG License No. 5230016582 dated 29.04.2015 from DGFT, Surat, with a duty saved amount of Rs. 23,44,776/- and Installed capital goods as per suitable period. A copy of installation certificate enclosed duly certified by the CE.ii) The export obligation shall be worth US $ 2,23,312 i.e. 6 times of the duty saved on import of Capital goods on FOB basis with in a period of 6 years block (1st to 4th year -50% and 5th to 6th year-50%). We are a small-scale unit, and our major supply market is limited to Thailand. Initially, we had exported sample product to Thailand. However, the same was not approved by the customer. Thereafter, fact that our planning was also badly hampered due to Covid-19 pandemic which started from March 2020. Earlier, there was sign of improvement in economic crises of the country and we were hopeful to start our export in the coming year of 2022, but due to start of third wave of Covid in the world, the things became difficult. Further, we have taken loan under property mortgage from prime co-operative bank Katargam Surat. On which we had to pay monthly instalment with interest. However, due to covid it became difficult for us. Which consequently affected our export plan also. In addition, we suffered due to cancellation of export orders, shortage of containers, and significant logistical bottlenecks. These difficulties were compounded by global geopolitical instability, especially the ongoing Russia/Ukraine conflict, which directly affected our target markets. Moreover, a major fire incident occurred due to electrical short circuit in a tube light installed above the machine in our factory premises on 08.05.2022, due to which the factory remained shut down for almost 8?9 months. There was a huge damage to building, plant & machinery and also to the stock. (Copies of FIR, colour photographs, and video link enclosed). However, post-fire we reconditioned our machinery (invoices of reconditioning enclosed) and started production. However, we could not achieve export-based quality of our product for a long time and hence could not make any export. Now, we have been able to produce goods desire export quality and hence we are ready to do export to fulfill of export obligation. Due to these unforeseen and unavoidable circumstances, we could not meet the prescribed Export Obligation within the given period. Since, we have faced difficulty beyond our control it is requested that the export obligation Period of the authorisation May be extended by 2 years in order to complete the export obligation. We have current orders in hand with which we will fulfil our export obligation. Order Copies attached. In view of the above, we most humbly request your good office to kindly consider our case sympathetically and grant us an extension of 24 months in the Export Obligation Period against the said EPCG License to enable us to fulfill the obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 5230016582 dated 29.04.2015 for a further period upto 29.04.2027, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation

Case No. 40 **M/s. Buddha Sortex Rice Industries Private Limited, Uttar Pradesh**

F.No. HQRPRCAPPLY00001657AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 1530001097 dated 27/10/2014.

Applicant Statement: The firm has stated as below:

This is for your kind information that in respect of the subject Authorization we could not fulfill the required export obligation. The life cycle of the Authorization, however, as follows :- Authorization issued on 27.10.2014 1st Block expired on 27.10.2018 2nd Block expired on 27.10.2020 Extension of EOP for further two yrs. expired on 27.10.2022 Albeit, the authorization has been utilized by importing the intended capital Goods and installation of the same we could not succeeded to explore the market niche for effectuating the exports to fulfill the export obligation during the 1st and 2nd Block. During the extended export obligation period, we faced the impact of pandemic and in its aftermath, the turbulence in international market, Russia Ukraine war, followed by unrest in the Middle East and steep rise of ocean freight became the obstacles, for which after fulfillment of partial export obligation the flow of exports could not be continued. In addition, continued ban on exports of Rice w.e.f. Notification No.20/2023 dated 20.07.2023 to Notification No.31/2024-25 dated 28.09.2024 has further compounded to our sufferings. The above impediments had caused genuine hardship to us in fulfilling the export obligation despite our intense longing. Now, during the passage of time, we have identified the niche in the international market and gained confidence to fulfill the balance export obligation to offset the same. This being so, it is prayed before your kinds elf to allow one last extension of export obligation period upto 31.03.2026, as an ultimate opportunity, in terms of provision of Public Notice No.53/2023-24 dated 20.01.2023, by which time-line, the balance export obligation would certainly be fulfilled. Nonetheless, we further affirm that the total spectrum of the export obligation shall not exceed the marking of 12 years from the date of issue of the Authorization.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 1530001097 dated 27.10.2014 for a further period upto 31.03.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 41 M/s. Shri Janki Foodgrains Private Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00001664AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 1530001098 dated 14/11/2014.

Applicant Statement: The firm has stated as below:

This is for your kind information that in respect of the subject Authorization we could not fulfill the required export obligation. The life cycle of the Authorization, however, as follows :- Authorization issued on 14.11.2014 1st Block expired on 14.11.2018 2nd Block expired on 14.11.2020 Extension of EOP for further two yrs. expired on 14.11.2022 Albeit, the authorization has been utilized by importing the intended capital Goods and installation of the same we could not succeeded to explore the market niche for effectuating the exports to fulfill the export obligation during the 1st and 2nd Block. During the extended export obligation period, we faced the impact of pandemic and in its aftermath, the turbulence in international market, Russia Ukraine war, followed by unrest in the Middle East and steep rise of ocean freight became the obstacles, for which after fulfillment of partial export obligation the flow of exports could not be continued. In addition, continued ban on exports of Rice w.e.f. Notification No.20/2023 dated 20.07.2023 to Notification No.31/2024-25 dated 28.09.2024 has further compounded to our sufferings. The above impediments had caused genuine hardship to us in fulfilling the export obligation despite our intense longing. Now, during the passage of time, we have identified the niche in the international market and gained confidence to fulfill the balance

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export obligation to offset the same. This being so, it is prayed before your kinds elf to allow one last extension of export obligation period upto 31.03.2026, as an ultimate opportunity, in terms of provision of Public Notice No.53/2023-24 dated 20.01.2023, by which time-line, the balance export obligation would certainly be fulfilled. Nonetheless, we further affirm that the total spectrum of the export obligation shall not exceed the marking of 12 years from the date of issue of the Authorization. Looking forward for your thoughtful contemplation in matter

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 1530001098 dated 14.11.2014 for a further period upto 31.03.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 42 M/s. Steel and Industrial Forgings Limited, Kerala

F.No. HQRPRCAPPLY00001670AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 1030002530 dated 27/09/2013.

Applicant Statement: The firm has stated as below:

Extension of overall EOP Ref: 1. EPCG Authorization No: 1030002530 dated 27.09.2013 2. Meeting No: 02AM26 DATED 16.04.2025 1. Steel and Industrial Forgings Limited (SIFL) had applied for extension of EPCG obligation for a period of 2 years w.e.f 17.04.2025 vide letter dated 25.03.2025 and the committee was kind enough to grant an extension for 6 months , i.e. till 30.09.2025. SIFL expresses our heartfelt gratitude for the extension allotted to us up to 30.09.2025 2. SIFL was able to achieve a total export value of Rs. 27.83 Cr till the year 2025, as against the total export obligation of Rs. 29.66 Cr, in spite of unfavorable conditions like the Covid pandemic in the years 2019-22. Outstanding Export Obligation to be fulfilled before 30th September 2025 is Rs.1.26 Cr. 3. We are glad to state that, we are in receipt of export orders worth Rs.3.47 Cr from CERN (European Union for Nuclear Research) and order Worth Rs.1.07 Cr from M/s. Miller Fabrications, USA and order worth Rs.84 lakh from Delta Doha Corporation, Qatar. (Confirmed Order value of Rs.5.38 Cr in total) (Confirmed PO from parties is attached). 4. We would like to Infor m you that, as against our Export obligation liability of Rs.1.26 Cr we are already in receipt of confirmed orders for fulfilling this obligation and we are in the process of executing the order. However, minor delays are anticipated with regards to dispatch of this item, particularly to U.S.A owing to recent imposition of a 50% tariff by the

United States on certain Indian exports, effective from July 2025. 5. This tariff impacts our cost competitiveness in the U.S. market, particularly for orders like the one from M/s. Miller Fabrications, potentially delaying export realization due to renegotiations and increased pricing pressures. We are in receipt of intimation regarding the same from the customer, M/s. Miller Fabrication solutions. This external factor further underscores the need for additional time to meet our obligations. 6. Synopsis attached Authorization Number:1030002530 dated 27.09.2023 ? EO obligation Rs.29.66 Cr for the period:2013-2019 Last extension vide PRC Minutes of meeting No:02AM 26 held on 16.04.2025 granted till 30.09.2025 ? Out of total EO obligation of Rs.29.66 Cr, we are already exported for a value of Rs.28.39 Cr as on date For the balanceRs.1.26 Cr, we have export order on hand for Rs.3.47 Cr which will not only meet Incremental EO but also will be sufficient to cover the required AEO of RS.29 Lakhs. Supply against the above order will be completed by September 2026 7. Under these circumstances, we kindly request the Hon.ommittee to grant us one more extension for a further period of 01 year. Being a State Govt. Enterprise, we are sure that the committee would sympathize with reasons for delay and grant us our prayer.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 1030002530 dated 27.09.2013 upto 27.09.2025, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 43 M/s. Kabadage Anita Rajendra, Kolhapur

F.No. HQRPRCAPPLY00001687AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006558 dated 02/05/2012.

Applicant Statement: The firm has stated as below:

With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade

Report. 2. Insurance Company's Claim Approval Letter 3. Photographs and Newspaper Cuttings related to the fire incident. 4. Copy of the Police Panchnama We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 44 M/s. Ashwini Rajendra Naik, Maharashtra

F.No. HQRPRCAPPLY00001696AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007906 dated 11/04/2014.

Applicant Statement: The firm has stated as below:

With reference to the above, we would like to inform you that we have imported 04 AUTOMATIC SHUTLELESS RAPIER WEAVING MACHINES vide the EPCG licence from JT DGFT, PUNE . The said license was valid till 11.04.2020. We imported the capital goods under EPCG on 03.05.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers , which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. We are enclosing installation certificate because we are late in submitting to JT DGFT PUNE. We request you to condone to this delay because of 2 points We were not aware that we have to submit to JT DGFT PUNE and most of our staff left our company during corona. We request you to condone this delay as well as grant us extension of 1 year EOP from the date of date of endorsement on our part and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3130007906 dated 11.04.2014 for a further period upto 11.04.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No.45 M/s. Manisha Amarsing Naik, Maharashtra

F.No. HQRPRCAPPLY00001697AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007902 dated 11/04/2014.

Applicant Statement: The firm has stated as below:

With reference to the above, we would like to inform you that we have imported 04 AUTOMATIC SHUTLELESS RAPIER WEAVING MACHINES vide the EPCG licence from JT DGFT, PUNE. The said license was valid till 11.04.2020. We imported the capital goods under EPCG on 03.05.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers , which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. We are enclosing installation certificate because we are late in submitting to JT DGFT PUNE. We request you to condone to this delay because of 2 points. We were not aware that we have to submit to JT DGFT PUNE and most of our staff left our company during corona. We request you to condone this delay as well as grant us extension of 1 year EOP from the date of date of endorsement on our part and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3130007902 dated 11.04.2014 for a further period upto 11.04.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 46 M/s. Samratsing Rayasing Naik, Maharashtra

F.No. HQRPRCAPPLY00001698AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007901 dated 11/04/2014.

Applicant Statement: The firm has stated as below:

With reference to the above, we would like to inform you that we have imported 04 AUTOMATIC SHUTLELESS RAPIER WEAVING MACHINES vide the EPCG licence from JT DGFT, PUNE . The said license was valid till 11.04.2020. We imported the capital goods under EPCG on 03.05.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers , which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. We are enclosing installation certificate because we are late in submitting to JT DGFT PUNE. We request you to condone to this delay because of 2 points We were not aware that we have to submit to JT DGFT PUNE and most of our staff left our company during corona. We request you to condone this delay as well as grant us extension of 1 year EOP from the date of date of endorsement on our part and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3130007901 dated 11.04.2014 for a further period upto 11.04.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No.44 M/s. Shubhlaxmi Samratsing Naik, Maharashtra

F.No. HQRPRCAPPLY00001715AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 3130007905 dated 11/04/2014.

Applicant Statement: The firm has stated as below:

With reference to the above, we would like to inform you that we have imported 04 AUTOMATIC SHUTLELESS RAPIER WEAVING MACHINES vide the EPCG licence from JT DGFT, PUNE . The said license was valid till 11.04.2020. We imported the capital goods under EPCG on 03.05.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers , which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. We are enclosing installation certificate because we are late in submitting to JT DGFT PUNE. We request you to condone to this delay because of 2 points We were not aware that we have to submit to JT DGFT PUNE and most of our staff left our company during corona. We request you to condone this delay as well as grant us extension of 1 year EOP from the date of date of endorsement on our part and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 3130007905 dated 11.04.2014 for a further period upto 11.04.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 48 M/s. Innotek Plastics, Chennai.

F.No. HQRPRCAPPLY00001728AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Waiver of export obligation against EPCG Authorization No. 0430016229 dated 21/10/2016.

Applicant Statement: The firm has stated as below:

Applicant imported moulds for manufacturing plastic food containers in 2016. Immediately thereafter, the manufacture and export norms were reframed and several restrictions were imposed. To modify the moulds to meet the requirements took time till 2019 and thereafter, COVID 19 outbreak arose. No export could not be made. Capital goods were not diverted. Detailed submissions are attached as a pdf. Personal hearing checkbox is not functioning and shows 'No' as default. Personal hearing may be granted.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

Case No. 49 M/s. R.R. Fabrics, Surat

F.No. HQRPRCAPPLY00001756AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 5230017233 dated 25/06/2015.

Applicant Statement: The firm has stated as below:

We were unable to fulfill our EO for this licence because of some adverse financial conditions. Now we are ready for export of goods under the mentioned EPCG Licence. Therefore, we seek EO Period Extension for 1 year from 1st October, 2025 to 1st October, 2026. Else we are ready to pay the original duty amount to the customs department without any additional penalty, interest or late fees.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 5230017233 dated 25.06.2015 upto 01.10.2026, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 50 M/s. Sonani Textiles, Surat

F.No. HQRPRCAPPLY00001762AM26

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 5230017295 dated 01/07/2015.

Applicant Statement: The firm has stated as below:

We want extension of export obligation period by 1 years. We have already received Extension for 2 year i.e. 01.07.2021 to 01.07.2023 from DGFT but we want another 1 year extension. As earlier we were unable to complete our export obligation because of financial difficulties and market instability, but we have made some Export in that time. Our total export obligation amount is $1,32,441 out of this our export done by $46,940 and only $85,501 are pending. We hereby request a 1 year extension for fulfilling the export obligation alternatively permission to settle the duty liability for the remaining export obligation without incurring interest and penalties.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 5230017295 dated 01.07.2015 for a further period of 01 year from the date of endorsement, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

Case No. 51 M/s. V Publishers Book Stall

F.No. HQRPRCAPPLY00012728AM25

Meeting No.15AM26 held on 17.02.2026

Subject: Extension of Total EO Period against EPCG Authorization No. 1030003050 dated 04/03/2016.

Applicant Statement: The firm has stated as below:

The applicant, V Publishers Book Stall, is a proprietorship enterprise having its corporate office in the address shown above. The petitioner enjoys a long-standing reputation and is widely recognized as one of the most esteemed publishers in Kerala. 2. It is submitted that on 04.03.2016, the petitioner had obtained an EPCG Authorization No. 1030003050 issued by the Joint Director General of Foreign Trade (JDGFT), Cochin for the purpose of importing a printing press from Germany without paying customs duty under the Zero Duty EPCG Scheme. As per the scheme, the petitioner had to meet an export obligation to the worth of USD 608,621.41, and the same had to be fulfilled within 6 years from the date of authorization. 3. The petitioner had been a prominent player in the publishing industry for the last several decades, widely recognized as one of the leading publishing houses in Kerala. The petitioner consistently delivered high-quality publications and enjoyed remarkable success in the business until 2016. However, the publishing industry underwent a significant transformation with the rapid shift toward digital media and digitalization of contents. This change significantly impacted traditional publishing businesses, and in order to counteract these challenges and adapt to the changing landscape, the petitioner imported a then-advanced printing machinery under the EPCG authorization, hoping to revive and sustain the business while meeting the export obligations stipulated under the scheme. 4. It is also submitted that in the meanwhile the father of proprietor, who was actively involved in the company's affairs, was diagnosed with cancer in 2017. This unfortunate circumstance added to the financial strain on the proprietorship during an already challenging period. 5. In the meanwhile, the COVID-19 pandemic which adversely affected the world at large, had a particularly devastating impact on the print media sector. As the demand for printed materials drastically declined during the pandemic period, the petitioner's business was brought to a near standstill, making production nearly impossible during this period. 6. It is submitted that despite these overwhelming challenges, the petitioner managed to fulfil part of the export obligations by completing two exports under the EPCG authorization for importing the machinery. Adding to these difficulties, the rapid shift toward digital media during and after the pandemic rendered traditional print media less relevant. The printing machinery imported by the petitioner, once state-of-the-art, became outdated and failed to qualify the subsequent standards in the industry that opened the door to further advancements in digital media in the light of the pandemic. 7. Although the petitioner's export obligation under the EPCG Authorization was to be fulfilled within a period of 6 years, i.e., by 03.03.2022, it is an undisputed fact that both the Central and State Government has granted exemptions from time-bound obligations in all sectors either while counting the limitation period or fulfilling the obligations under the exemptions in light of the pandemic. Your good self has also acknowledged the extraordinary circumstances and relaxed the limitation period for fulfilling export obligations for healthcare, Education and Hospitality Sector vide Public Notice No. 53/2015/202, given the widespread disruptions caused by the COVID 19 pandemic. These decisions taken by the apex court and the government, which extended the time limitations, reflected the difficulties faced by businesses and individuals, and ensured that the pandemic did not unduly affect the fulfilment of legal obligations. 8. It is relevant to note that the proprietor of the petitioner enterprise was stationed in Dubai and was not in a position to come back to Kerala until September 2023 due to some unexpected and unprecedented circumstances. Therefore, the petitioner could not take the necessary measures.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed total EOP extension of EPCG Authorization No. 1030003050 dated 04.03.2016 for a further period upto 04.03.2028, subject to payment of composition fees as per the policy provisions. The firm shall approach the RA concerned within 30 days from the date of uploading of the minutes of the meeting for implementation.

The meeting ended with a vote of thanks to the Chair